## CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

OA/20/746/2017 Dated: 22/03/2019

## Between

P. Amjad Khan, S/o. Late Mahaboob Khan P., Aged 32 years, R/o. D.No.5/115, Bacharao Street, Kadapa, YSR Kadapa District, Andhra Pradesh.

... Applicant

## **AND**

- 1. Union of India rep. by its Secretary, Department of Posts, New Delhi ó 110 001.
- 2. The Chief Post Master General, Andhra Pradesh Circle, Hyderabad ó 500 001.
- 3. The Manager, Mail Motor Services, Department of Posts, Koti, Hyderabad ó 500 095.
- Mohammed Salman,
   Motor Vehicle Mechanic Group-C in
   Mail Motor Services Division,
   C/o. Manager, Mail Motor Services,
   Dept. of Posts, Koti,
   Hyderabad ó 500 095.
- Syed Shakeel, Motor Vehicle Mechanic Group-C in Mail Motor Services Division, C/o. Manager, Mail Motor Services, Dept. of Posts, Koti, Hyderabad ó 500 095.
- R. Venkata Raju,
   Motor Vehicle Mechanic Group-C in
   Mail Motor Services Division,
   C/o. Manager, Mail Motor Services,
   Dept. of Posts, Koti,
   Hyderabad ó 500 095.

Respondents

Counsel for the Applicant : Counsel for the Respondents :

Mr. M. Panduranga Rao Mrs. Megha Rani Agarwal,

Addl. CGSC

**CORAM**:

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

(Per Honøble Mr. Justice L. Narasimha Reddy, Chairman)

The respondents issued a notification inviting applications for

appointment to the post of Motor Vehicle Mechanic Group :Cø in Mail

Motor Service, Department of Posts, 3<sup>rd</sup> respondent in the year 2015. The

applicant and several others applied. One of the requirements is that a

candidate must hold a valid driving license, covering all categories of

vehicles. During the course of verification it was found that the applicant

did not hold a valid driving license. Therefore, his candidature was rejected.

The applicant sought information about the non-selection, and the same was

furnished through proceedings dated 30.03.2016. It was stated that the

applicant did not hold a valid license. The said order is challenged in this

O.A.

2. The applicant contends that he had a light as well as heavy motor

vehicle license and without verifying the record properly, the respondents

have rejected his case.

3. The respondents filed a detailed counter affidavit. It is stated that the

applicant had submitted driving license which is valid up to 22.7.2014 and

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as on date, it is not in force. It is also stated that the license dated 19.8.2014

which was submitted by the applicant was found to be a manipulated one,

on verification.

4. We heard Smt. G. Sridevi representing the learned counsel for the

applicant and Smt. Megha Rani Agarwal, learned Standing Counsel

appearing for the respondents, in detail.

5. It is not in dispute that one of the requirements is that one must

possess a valid driving license to drive all types of vehicles. In the counter

affidavit it is clearly mentioned that the applicant did possess heavy vehicle

driving license but it was valid only up to 22.7.2014 and the one furnished

by the applicant dated 19.8.2014 was found to be not genuine. The same

was mentioned in the impugned order as well as the counter affidavit. The

applicant did not file any rejoinder disputing the said fact. Once it is not in

dispute that the applicant did not hold a valid driving license, there is no

way he could be selected. We do not find any merit in the O.A. The O.A. is

dismissed. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY) CHAIRMAN

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